

**ITEM NO.101  
(Part Heard)**

**COURT NO.4**

**SECTION XII-A**

**S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**

**CIVIL APPEAL NO(S). 4569/2003**

**TRANSMISSION CORPORATION OF ANDHRA PRADESH LTD.**

**APPELLANT(S)**

**VERSUS**

**M/S. RAIN CL CORBON LTD. & ORS.**

**RESPONDENT(S)**

**(IA No. 1/2014 - PERMISSION TO FILE ANNEXURES)**

**WITH**

**C.A. No. 5085/2003 (XII-A)**

**C.A. No. 5084/2003 (XII-A)**

**C.A. No. 5052/2003 (XII-A)**

**C.A. No. 5083/2003 (XII-A)**

**C.A. No. 5079/2003 (XII-A)**

**C.A. No. 5057/2003 (XII-A)**

**C.A. No. 5053/2003 (XII-A)**

**C.A. No. 5066/2003 (XII-A)**

**C.A. No. 5064/2003 (XII-A)**

**C.A. No. 5068/2003 (XII-A)**

**C.A. No. 5054/2003 (XII-A)**

**C.A. No. 5071/2003 (XII-A)**

**C.A. No. 5056/2003 (XII-A)**

**C.A. No. 5077/2003 (XII-A)**

**C.A. No. 5063/2003 (XII-A)**

**C.A. No. 5055/2003 (XII-A)**

**C.A. No. 5080/2003 (XII-A)**

**C.A. No. 5062/2003 (XII-A)**

C.A. No. 5073/2003 (XII-A)

C.A. No. 5069/2003 (XII-A)

C.A. No. 5081/2003 (XII-A)

C.A. No. 5076/2003 (XII-A)

C.A. No. 5059/2003 (XII-A)

C.A. No. 5065/2003 (XII-A)

C.A. No. 5067/2003 (XII-A)

C.A. No. 5075/2003 (XII-A)

C.A. No. 5058/2003 (XII-A)

C.A. No. 5082/2003 (XII-A)

C.A. No. 5061/2003 (XII-A)

C.A. No. 5072/2003 (XII-A)

C.A. No. 5070/2003 (XII-A)

C.A. No. 5074/2003 (XII-A)  
(IA No.29089/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

C.A. No. 5060/2003 (XII-A)

C.A. No. 5078/2003 (XII-A)

C.A. No. 7093/2003 (XII-A)

C.A. No. 7103/2003 (XII-A)

C.A. No. 7085/2003 (XII-A)

C.A. No. 7086/2003 (XII-A)

C.A. No. 7080/2003 (XII-A)

C.A. No. 7090/2003 (XII-A)

C.A. No. 7079/2003 (XII-A)

C.A. No. 7084/2003 (XII-A)

C.A. No. 7088/2003 (XII-A)

C.A. No. 7104/2003 (XII-A)

C.A. No. 7091/2003 (XII-A)

C.A. No. 7089/2003 (XII-A)

C.A. No. 7041/2003 (XII-A)

C.A. No. 7083/2003 (XII-A)

C.A. No. 7092/2003 (XII-A)

C.A. No. 7087/2003 (XII-A)

C.A. No. 7042/2003 (XII-A)

C.A. No. 7102/2003 (XII-A)

C.A. No. 7043-7078/2003 (XII-A)  
(IA No.18620/2018-impleading party)

C.A. No. 7081-7082/2003 (XII-A)

C.A. No. 7105-7106/2003 (XII-A)

C.A. No. 7100-7101/2003 (XII-A)

C.A. No. 7094-7095/2003 (XII-A)

C.A. No. 7096-7097/2003 (XII-A)

C.A. No. 7098-7099/2003 (XII-A)

C.A. No. 376-377/2009 (XVII)

C.A. No. 7029-7062/2008 (XVII)

Date : 28-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE B.R. GAVAI

Counsel for parties

Mr. V. Giri, Sr. Adv.

Mr. Nishant Sharma, Adv.

Mr. Rakesh K. Sharma, AOR

Mr. V. Giri, Sr. Adv.

Mr. Matrugupta Mishra, Adv.

Ms. Pratiksha Chaturvedi, Adv.

Ms. Sharmila Upadhyay, AOR

Mr. B. Adhinarayana Rao, Sr. Adv.  
Mr. Y. Raja Gopala Rao, AOR  
C. Gunaranjan, Adv.  
Sourjya Das, Adv.

Mr. Parag Tripathi, Sr. Adv.  
Mr. VRN Prasanth, Adv.  
Mr. Sridhar Potaraju, Adv.  
Ms. Shiwani Tushir, Adv.  
Ms. Shweta Parihar, Adv.  
Ms. G. Usha Sri, Adv.  
Mr. Lalitaksh Joshi, Adv.  
Mr. Sridhar Potaraju, AOR

Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Manu Nair, Adv.  
Mr. Kuber Dewan, Adv.  
Ms. Suvarna Kashyap, Adv.  
Mr. S.S. Shroff, AOR

Mr. C.R. Sridharan, Sr. Adv.  
Ms. Jayati Parashar, Adv.  
Mr. Ishan Narain, Adv.  
Mr. Rajan Narain, AOR

Mr. Gopal Choudhary, Adv.  
Ms. Liz Mathew, Adv.  
Ms. Sonali Jain, Adv.  
Mr. Navnee R., Adv.  
For M/s. MCLM & Co.

Mr. K.V. Mohan, AOR  
Mr. K.V. Balakrishnan, Adv.  
Mr. Rahul Kumar Sharma, Adv.

Mr. Matrugupta Mishra, Adv.  
Ms. Pratiksha Chaturvedi, Adv.  
Mrs. Sarla Chandra, AOR

Ms. Bina Madhavan, Adv.  
For M/s. Lawyer's Knit & Co.

Mr. Vishwajit Singh, AOR

Mr. Mahesh Agarwal, Adv.  
Mr. Ankur Saigal, Adv.  
Mr. Rishi Agrawal, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. E.C. Agrawala, AOR

Mr. G. Ramakrishna Prasad, AOR

Mr. A.V. Rangam, AOR  
Mr, Buddy Ranganadhan, Adv.  
Ms. Stuti K., Adv.

Mr. V.G. Pragasam, AOR

Mrs. D. Bharathi Reddy, AOR

Mr. Nikhil Swami, Adv.  
Ms. Divya Swami, Adv.  
Mrs. Prabha Swami, AOR

Mr. Vikas Mehta, AOR

Mr. Venkateswara Rao Anumolu, AOR

Mr. Tushar Jain, Adv.  
Mr. Alok Shankar, Adv.  
Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Umesh Kumar Khaitan, AOR

Ms. K. Mamatha Choudary, AOR

Mr. Hitendra Kumar Rath, Adv.  
Mr. Ramakrishna Nookala, Adv.

Mr. Pallav Mongia, Adv.  
Mr. Abhinav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Civil Appeal Nos. 4569/2003, 5085/2003, 5084/2003, 5052/2003,  
5083/2003, 5079/2003, 5057/2003, 5053/2003, 5066/2003, 5064/2003,  
5068/2003, 5054/2003, 5071/2003, 5056/2003, 5077/2003, 5063/2003,  
5055/2003, 5080/2003, 5062/2003, 5073/2003, 5069/2003, 5081/2003,  
5076/2003, 5059/2003, 5065/2003, 5067/2003, 5075/2003, 5058/2003,  
5082/2003, 5061/2003, 5072/2003, 5070/2003, 5074/2003, 5060/2003,  
5078/2003, 7093/2003, 7103/2003, 7085/2003, 7086/2003, 7080/2003,  
7090/2003, 7079/2003, 7084/2003, 7088/2003, 7104/2003, 7091/2003,  
7089/2003, 7041/2003, 7083/2003, 7092/2003, 7087/2003, 7042/2003,  
7102/2003 & 7043-7078/2003

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

**C.A. NOS.7081-7082/2003, 7105-7106/2003, 7100-7101/2003,  
7094-7095/2003, 7096-7097/2003 & 7098-7099/2003**

These appeals are disposed of in terms of the signed order.

**C.A. NOS.376-377/2009**

These appeals are dismissed as having become infructuous in terms of the signed order.

**C.A. NOS.7029-7062/2008**

List tomorrow i.e. on 29.08.2019.

**(NARENDRA PRASAD)  
COURT MASTER**

**(JAGDISH CHANDER)  
COURT MASTER**

(Signed order, as above, is placed on the file)

CORRECTED

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

C.A. NOS.7081-7082/2003

RACHEL CHATTERJEE, CHAIRMAN AND MANAGING DIRECTOR,  
TRANSMISSION CORPORATION OF ANDHRA PRADESH LTD. APPELLANT(S)

VERSUS

M/S. SUDHA AGRO OILS AND CHEMICALS INDUSTRIES LTD. RESPONDENT(S)

WITH

C.A. NOS.7105-7106/2003, 7100-7101/2003,  
7094-7095/2003, 7096-7097/2003 & 7098-7099/2003

AND

C.A. NOS.376-377/2009

O R D E R

C.A. NOS.7081-7082/2003, 7105-7106/2003, 7100-7101/2003,  
7094-7095/2003, 7096-7097/2003 & 7098-7099/2003

These appeals are disposed of as pre-mature, in terms of the order of this Court dated 25.08.2003, passed at the special leave petitions stage.

Pending application(s), if any, shall stand disposed of.

C.A. NOS.376-377/2009

Learned counsel appearing for the appellant(s) submits that these appeals have been rendered infructuous.

In view of the statement made, these appeals are dismissed as

having become infructuous.

Pending application(s), if any, shall stand disposed of.

.....J.  
[ARUN MISHRA]

.....J.  
[M.R. SHAH]

.....J.  
[B.R. GAVAI]

NEW DELHI;  
AUGUST 28, 2019.